

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:1
ANSWERED ON:01.08.2011
ENCROACHMENT ON DEFENCE LAND
Singh Shri Jagada Nand; Thomas Shri P. T.

Will the Minister of DEFENCE be pleased to state:

- (a) the details of defence land encroached illegally at several places in various parts of the country, State-wise;
- (b) the steps being taken by the Government to get these land vacated;
- (c) the details of encroachment cases pending in various courts at present;
- (d) whether the Government has completed surveying/computerization of defence land records and if so, the details thereof, State-wise; and
- (e) whether the Government has taken any decision for appointment of an independent regulator to ensure proper management of defence land and if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 1 FOR ANSWER ON 1.8.2011

(a) & (b): The State-wise details are annexed. Action for removal of encroachments is taken under the provisions of Public Premises (Eviction of Unauthorized Occupants), Act, 1971.

(c) 862 numbers of cases pertaining to encroachment are pending in various courts.

(d) Director General Defence Estates (DGDE) has undertaken the program for computerization of Defence land registers which has since been implemented and completed in all the offices of Defence Estates Organisation. Two projects, one on Digitization of land records involving scanning, indexing & microfilming and the other on Survey of Defence land using modern technology have been sanctioned recently. Both projects are to be carried out in a time-bound manner.

(e) DGDE is essentially performing functions relating to management of Defence land on behalf of the Ministry. Provisions already exist under the Cantonments Act, 2006, Cantonment Land Administration Rules, 1937 and Acquisition, Custody & Relinquishment of Military Lands in India Rules, 1944. Moreover, Ministry of Defence have issued instructions from time to time in this respect. Ministry of Defence has now issued instructions for undertaking land audit and accordingly order to conduct land audit has been issued by DGDE. Though having an Independent Regulator for management of Defence land has been recommended by the Standing Committee of Defence, the Ministry has sought guidance from the Committee regarding the duties and responsibilities of such an Independent Regulator in view of DGDE performing such a role at present. Final decision will be taken on receipt of guidance from the Committee.